

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 208
IB-443/ND/2020**

IN THE MATTER OF:

M/s. Reliance Home Finance Ltd.

...PETITIONER

Vs.

M/s. World Window Impex (India) Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 22.01.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Mr. Akhil Sachar, Ms. Sunanda
Tulsyan, Advocates.**

**For the Respondent/ Corporate-debtor :Ms. Shagun Singh, Proxy
Counsel.**

ORDER

Heard the submissions made by the Learned Counsel for the Financial-creditor. The Learned Counsel for the Financial-creditor has submitted that they have received a copy of the reply which is unsigned and unattested and also indicated that draft proposed for filing (say final draft). The Learned Counsel for the Corporate-debtor is directed to provide a duly signed attested copy as filed before the Tribunal to the Learned Counsel for the Financial-creditor within next three days. The Learned Counsel for the Corporate-debtor is also directed to file a delay of condonation application by serving an advance copy on the Learned Counsel for the Financial-creditor. Matter is adjourned to 25.02.2021.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Meenu)